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# Andhra Pradesh Motor Vehicles Taxation (Second Amendment) Act, 1997

### 32 of 1997

[19 December 1997]

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### **PREAMBLE**

An Act further to amend the Andhra Pradesh Motor Vehicles Taxation Act, 1963,

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-eighth Year of the Republic of India as follows:-

\* Received the assent of the Governor on 17th December, 19 for Statement of the Objects and Reasons Please See the A.P. Gazette Part IV-A Extraordinary dated 30th July, 1997 at P-3.

# 1. Short title and Commencement :-

- (1) This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Second-Amendment) Act, 1997.
- (2) It shall come into force on such date as the Government may, notify in the Andhra Pradesh Gazette.

# 2. Amendment of section 3:-

In the Andhra Pradesh Motor Vehicles Taxation Act, 1963 (Act 5 of 1963), in section 3, after the third proviso to sub-section (2) the following proviso shall be inserted namely;-

"Provided also that in respect of Motor Vehicles operated with Battery/Compressed Natural Gas/Solar Energy, no tax shall be levied for a period of five years from the date to be notified."